

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:3727
ANSWERED ON:17.08.2010
CRIME BY DELHI POLICE PERSONNEL
Sharma Dr. Arvind Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether several cases of corruption/criminal offences by the Delhi Police personnel have been reported;
- (b) if so, the number of Delhi Police personnel arrested during each of the last three years and the current year, rank-wise and crime-wise;
- (c) the details of action taken by the Government against such personnel;
- (d) the criteria adopted by the Government for transfer and posting of Delhi Police personnel including Inspectors; and
- (e) the steps taken by the Government to prevent such cases in future?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) Yes, Madam. Cases of corruption/criminal offences by the Delhi Police personnel have been reported.
- (b) & (c): Information is being collected and will be laid on the Table of the House.
- (d): Posting/transfer of officers and men in Delhi Police is governed by the guidelines contained in Standing Order No. 289/2010 dated 25.03.2010 issued by Delhi Police.
- (e): Steps taken by Delhi Police to check/prevent such cases among its personnel are as follows:
 1. A Vigilance Branch headed by Special CP/Vig. is functioning to check corrupt practices of police personnel. Besides, Public Grievances Cells have also been set up in each Distt/Unit under the supervision of an ACP for similar purpose.
 2. Deterrent action such as suspension, transferring to non-sensitive units, initiating disciplinary action for major/minor penalty and registering criminal cases is being taken by the Delhi Police against the policemen found involved in such mal-practices etc.
 3. The public has the facility to call senior officers, PCR and 23213355 of the Flying Squad of Vigilance Branch in case of any harassment by police officials. Besides, facility of P.O. Box No. 171 is available, through which public can send the complaints against corrupt policemen.
 4. Delhi Police has been advertising telephone numbers of Distt DCsP along with their fax numbers and e-mail addresses. All Distt DCsP have been directed to maintain a register with a gist of all such messages received and wherever necessary to act immediately.
 5. The staff is briefed/instructed regularly by the senior officers to remain vigilant about the shady police personnel.
 6. Telephone Numbers of senior officers are prominently displayed on notice boards in all the police stations.
 7. A single window system is at place at PHQ for monitoring & tracking of complaints.
 8. CVC and Supreme Courts guidelines are displayed at all Police Stations/Distt/Units for the awareness and benefit of general public.